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GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS Notification

New Delhi, 24th March, 2021

G.S.R. (E).—In exercise of the powers conferred by sub-section (1) of section 467 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following further amendments in Schedule III to the said Act with effect from 1^{st} day of April, 2021, namely:-In the said Schedule,-

- (a) in Division I,-
- (i) under the heading "General instructions for preparation of Balance Sheet and statement of Profit and Loss of a company", under sub-heading "General instructions", in paragraph 4, in clause (i), for the word "may" the word "shall" and for the word "Turnover", at both the places where it occurs, the words "Total Income" shall be substituted;
- (ii) in Part I- Balance Sheet,-
- (A) under the heading "II Assets", under sub-heading "Non-current assets", after the words "Property, Plant and Equipment", the words "and Intangible assets" shall be inserted and for the words "Tangible Assets", the words "Property, Plant and Equipment" shall be substituted;
- (B) in the "Notes", under the heading "General Instructions for Preparation of Balance Sheet", in paragraph 6,-
 - (I) under the heading "A. Share Capital", after item (l) and the entries relating thereto, the following shall be inserted, namely:
 "(m) A company shall disclose Shareholding of Promoters* as below:

	Shares held by prom	% Change during the year***		
S. No	Promoter name	No. of Shares**	% of total shares**	
Total				

*Promoter here means promoter as defined in the Companies Act, 2013.

** Details shall be given separately for each class of shares

*** percentage change shall be computed with respect to the number at the beginning of the year or if issued during the year for the first time then with respect to the date of issue. "

- (II) under the heading "F. Short-term borrowings", after item (iv) and the entries relating thereto, the following shall be inserted, namely:
 "(v) current maturities of Long term borrowings shall be disclosed separately.";
- (III) after the heading "FA. Trade Payables" and the entries relating thereto, the following shall be inserted, namely:

"FB. Trade payables due for payment

The following ageing schedule shall be given for Trade payables due for payment:-

Trade Payables ageing schedule

(Amount in Rs.)

Particulars	Out	star				
			due dat	e of paym	ent#	
	Less		Total			
	than	1	years	years	years	
	year					
(i)MSME						
(ii)Others						
(iii) Disputed						
dues – MSME						
(iv) Disputed						
dues - Others						

similar information shall be given where no due date of payment is specified in that case disclosure shall be from the date of the transaction.

Unbilled dues shall be disclosed separately;

- (IV) under the heading "G. Other current liabilities", item (a) shall be omitted;
- (V) Under the heading "I. Tangible Assets",-
 - (a) for the words "Tangible Assets", the words "Property, Plant and Equipment" shall be substituted;
 - (b) for item (iii), the following shall be substituted, namely:-

"(iii) A reconciliation of the gross and net carrying amounts of each class of assets at the beginning and end of the reporting period showing additions, disposals, acquisitions through business combinations, amount of change due to revaluation (if change is 10% or more in the aggregate of the net carrying value of each class of Property, Plant and Equipment) and other adjustments and the related depreciation and impairment losses/reversals shall be disclosed separately.";

(VI) Under the heading "J. Intangible assets", for item (ii), the following shall be substituted, namely:-

"(ii) A reconciliation of the gross and net carrying amounts of each class of assets at the beginning and end of the reporting period showing additions, disposals,

acquisitions through business combinations, amount of change due to revaluation (if change is 10% or more in the aggregate of the net carrying value of each class of intangible assets) and other adjustments and the related depreciation and impairment losses or reversals shall be disclosed separately.";

- (VII) Under the heading "L. Long-term loans and advances", in item (i), sub-item (b) shall be omitted;
- (VIII) Under the heading "M. Other non-current assets",-
 - (a) after item (i), the following shall be inserted, namely:

"(ia) Security Deposits"

(b) after item (iii), the following shall be inserted, namely:

"(iv) For trade receivables outstanding, following ageing schedule shall be given:

Trade Receivables ageing schedule

(Amount in Rs.)

Particulars	Outstanding for following periods from due date of					
		pa pa	ayment#			
	Less than	6 months -	1-2	2-3	More than	Total
	6 months	1 year	years	years	3 years	
(i) Undisputed Trade						
receivables – considered						
good						
(ii) Undisputed Trade						
Receivables – considered						
doubtful						
(iii) Disputed Trade						
Receivables considered						
good						
(iv) Disputed Trade						
Receivables considered						
doubtful						

similar information shall be given where no due date of payment is specified, in that case disclosure shall be from the date of the transaction.

Unbilled dues shall be disclosed separately.";

- (IX) Under the heading "P. Trade Receivables", for item (i), the following item shall be substituted, namely:-
 - " (i) For trade receivables outstanding, the following ageing schedules shall be given:

Trade Receivables ageing schedule

(Amount in Rs.)

Particulars	Outstandi					
		1	payment	ŧ		
	Less than	6 months	1-2	2-3	More than	Total
	6 months	-1 year	years	years	3 years	
(i) Undisputed						
Trade receivables -						
considered good						
(ii) Undisputed						
Trade Receivables –						
considered doubtful						
(iii) Disputed Trade						
Receivables						
considered good						
(iv) Disputed Trade						
Receivables						
considered doubtful						

similar information shall be given where no due date of payment is specified in that case disclosure shall be from the date of the transaction. Unbilled dues shall be disclosed separately.";

(X) After heading "V.", following shall be inserted, namely:-

"VA. Where the company has not used the borrowings from banks and financial institutions for the specific purpose for which it was taken at the balance sheet date, the company shall disclose the details of where they have been used.";

- (XI) in heading "W.", after the words "Property, Plant and Equipment", the words ",Intangible assets" shall be inserted;
- (XII) heading "X." shall be omitted;
- (XIII) after heading "X.", the following shall be inserted, namely:

"Y. Additional Regulatory Information

(i) Title deeds of Immovable Property not held in name of the Company

The company shall provide the details of all the immovable property (other than properties where the Company is the lessee and the lease agreements are duly executed in favour of the lessee) whose title deeds are not held in the name of the company in format given below and where such immovable property is jointly held with others, details are required to be given to the extent of the company's share.

Relevant line item in	Description	Gross	Title deeds	Whether title deed	Property held	Reason for not
the Balance sheet	of item of	carrying	held in the	holder is a promoter,	since which	being held in the
	property	value	name of	director or relative#	date	name of the
				of		company**
				promoter*/director		
				or employee of		
				promoter/director		
PPE	Land	-	-	-	-	**also indicate
-	Building					if in dispute
Investment property	Land					
-	Building					
PPE retired from	Land					
active use and held	Building					
for disposal						
-						
others						

#Relative here means relative as defined in the Companies Act, 2013.

*Promoter here means promoter as defined in the Companies Act, 2013.

- (ii) Where the Company has revalued its Property, Plant and Equipment, the company shall disclose as to whether the revaluation is based on the valuation by a registered valuer as defined under rule 2 of the Companies (Registered Valuers and Valuation) Rules, 2017.
- (iii) Following disclosures shall be made where Loans or Advances in the nature of loans are granted to promoters, directors, KMPs and the related parties (as defined under Companies Act, 2013,) either severally or jointly with any other person, that are:
 - (a) repayable on demand or
 - (b) without specifying any terms or period of repayment

Type of Borrower		Loans and Advances
	outstanding	in the nature of loans
Promoters		
Directors		
KMPs		
Related Parties		

(iv) Capital-Work-in Progress (CWIP)

(a) For Capital-work-in progress, following ageing schedule shall be given:

CWIP aging schedule

(Amount in Rs.)

CWIP		Amount in CWIP for a period of					Total*	
	Less t 1 year	than	1-2 years	2-3 years	More years	than	3	
Projects in progress								
Projects temporarily suspended								

*Total shall tally with CWIP amount in the balance sheet.

(b) For capital-work-in progress, whose completion is overdue or has exceeded its cost compared to its original plan, following **CWIP completion schedule** shall be given**:

(Amount in Rs.)

CWIP		To be completed in						
	Less	Lessthan11-2 years2-3 yearsMore than 3 years						
	year							
Project 1 Project 2"								

**Details of projects where activity has been suspended shall be given separately.

(v) Intangible assets under development:

(a) For Intangible assets under development, following ageing schedule shall be given:

Intangible assets under development aging schedule

(Amount in Rs.)

Intangible assets under	A	Total*			
development	Less than	1-2	2-3 years	More than 3	
	1 year	years		years	
Projects in progress					
Projects temporarily suspended					

* Total shall tally with the amount of Intangible assets under development in the balance sheet.

(b) For Intangible assets under development, whose completion is overdue or has exceeded its cost compared to its original plan, following **Intangible assets under development completion schedule** shall be given**:

(Amount in Rs.)

Intangible	To be completed in						
	Less than 1 year	1-2 years	2-3 years	More than 3 years			
development							
Project 1							
Project 2							

**Details of projects where activity has been suspended shall be given separately.

(vi) Details of Benami Property held

Where any proceedings have been initiated or pending against the company for holding any benami property under the Benami Transactions (Prohibition) Act, 1988 (45 of 1988) and the rules made thereunder, the company shall disclose the following:-

- (a) Details of such property, including year of acquisition,
- (b) Amount thereof,
- (c) Details of Beneficiaries,
- (d) If property is in the books, then reference to the item in the Balance Sheet,
- (e) If property is not in the books, then the fact shall be stated with reasons,
- (f) Where there are proceedings against the company under this law as an abetter of the transaction or as the transferor then the details shall be provided,
- (g) Nature of proceedings, status of same and company's view on same.
- (vii) Where the Company has borrowings from banks or financial institutions on the basis of security of current assets, it shall disclose the following:-

- (a) whether quarterly returns or statements of current assets filed by the Company with banks or financial institutions are in agreement with the books of accounts.
- (b) if not, summary of reconciliation and reasons of material discrepancies, if any to be adequately disclosed.

(viii) Wilful Defaulter*

Where a company is a declared wilful defaulter by any bank or financial Institution or other lender, following details shall be given:

- (a) Date of declaration as wilful defaulter,
- (b) Details of defaults (amount and nature of defaults),

* "wilful defaulter" here means a person or an issuer who or which is categorized as a wilful defaulter by any bank or financial institution (as defined under the Act) or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the Reserve Bank of India.

(ix) Relationship with Struck off Companies

Where the company has any transactions with companies struck off under section 248 of the Companies Act, 2013 or section 560 of Companies Act, 1956, the Company shall disclose the following details:-

Name of struck	Nature of transactions with	Balance	Relationship with
off Company	struck-off Company	outstanding	the Struck off company,
			if any, to be disclosed
	Investments in securities		
	Receivables		
	Payables		
	Shares held by stuck off company		
	Other outstanding balances (to be specified)		

(x) Registration of charges or satisfaction with Registrar of Companies

Where any charges or satisfaction yet to be registered with Registrar of Companies beyond the statutory period, details and reasons thereof shall be disclosed.

(xi) Compliance with number of layers of companies

Where the company has not complied with the number of layers prescribed under clause (87) of section 2 of the Act read with Companies (Restriction on number of Layers) Rules, 2017, the name and CIN of the companies beyond the specified layers and the relationship/extent of holding of the company in such downstream companies shall be disclosed.

(xii) Following Ratios to be disclosed:-

- (a) Current Ratio,
- (b) Debt-Equity Ratio,
- (c) Debt Service Coverage Ratio,
- (d) Return on Equity Ratio,
- (e) Inventory turnover ratio,
- (f) Trade Receivables turnover ratio,
- (g) Trade payables turnover ratio,
- (h) Net capital turnover ratio,
- (i) Net profit ratio,
- (j) Return on Capital employed,
- (k) Return on investment.

The company shall explain the items included in numerator and denominator for computing the above ratios. Further explanation shall be provided for any change in the ratio by more than 25% as compared to the preceding year.

(xiii) Compliance with approved Scheme(s) of Arrangements

Where any Scheme of Arrangements has been approved by the Competent Authority in terms of sections 230 to 237 of the Companies Act, 2013, the Company shall disclose that the effect of such Scheme of Arrangements have been accounted for in the books of account of the Company 'in accordance with the Scheme' and 'in accordance with accounting standards' and deviation in this regard shall be explained.

(xiv) Utilisation of Borrowed funds and share premium:

(A) Where company has advanced or loaned or invested funds (either borrowed funds or share premium or any other sources or kind of funds) to any other person(s) or entity(ies), including foreign entities (Intermediaries) with the understanding (whether recorded in writing or otherwise) that the Intermediary shall

(i) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the company (Ultimate Beneficiaries) or

(ii) provide any guarantee, security or the like to or on behalf of the Ultimate Beneficiaries;

the company shall disclose the following:-

- (I) date and amount of fund advanced or loaned or invested in Intermediaries with complete details of each Intermediary.
- (II) date and amount of fund further advanced or loaned or invested by such Intermediaries to other intermediaries or Ultimate Beneficiaries alongwith complete details of the ultimate beneficiaries.
- (III) date and amount of guarantee, security or the like provided to or on behalf of the Ultimate Beneficiaries

(IV) declaration that relevant provisions of the Foreign Exchange Management Act, 1999 (42 of 1999) and Companies Act has been complied with for such transactions and the transactions are not violative of the Prevention of Money-Laundering act, 2002 (15 of 2003).;

(B) Where a company has received any fund from any person(s) or entity(ies), including foreign entities (Funding Party) with the understanding (whether recorded in writing or otherwise) that the company shall

(i) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the Funding Party (Ultimate Beneficiaries) or

(ii) provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries, the company shall disclose the following:-

- (I) date and amount of fund received from Funding parties with complete details of each Funding party.
- (II) date and amount of fund further advanced or loaned or invested other intermediaries or Ultimate Beneficiaries alongwith complete details of the other intermediaries' or ultimate beneficiaries.
- (III) date and amount of guarantee, security or the like provided to or on behalf of the Ultimate Beneficiaries
- (IV) declaration that relevant provisions of the Foreign Exchange Management Act, 1999 (42 of 1999) and Companies Act has been complied with for such transactions and the transactions are not violative of the Prevention of Money-Laundering act, 2002 (15 of 2003).;
- (iii) in Part II- Statement of Profit and Loss,-
 - (A) under the heading "III. Total Revenue (I +II)", for the word "Revenue", the word "Income" shall be substituted;
 - (B) under the heading "General Instructions for Preparation of Statement of Profit and Loss",-
 - (I) in paragraph 2, in item (A), after sub-item (b), the following shall be inserted, namely:-

"(ba) Grants or donations received (relevant in case of section 8 companies only)";

- (II) in paragraph "5. Additional information", after item (viii) and the entries relating thereto, the following shall be inserted, namely:-
- "(ix) Undisclosed income

The Company shall give details of any transaction not recorded in the books of accounts that has been surrendered or disclosed as income during the year in the tax assessments under the Income Tax Act, 1961 (such as, search or survey or any other relevant provisions of the Income Tax Act, 1961), unless there is immunity for disclosure under

any scheme and also shall state whether the previously unrecorded income and related assets have been properly recorded in the books of account during the year.;

(x) Corporate Social Responsibility (CSR)

Where the company covered under section 135 of the companies act, the following shall be disclosed with regard to CSR activities:-

- (a) amount required to be spent by the company during the year,
- (b) amount of expenditure incurred,
- (c) shortfall at the end of the year,
- (d) total of previous years shortfall,
- (e) reason for shortfall,
- (f) nature of CSR activities,
- (g) details of related party transactions, e.g., contribution to a trust controlled by the company in relation to CSR expenditure as per relevant Accounting Standard,
- (h) where a provision is made with respect to a liability incurred by entering into a contractual obligation, the movements in the provision during the year should be shown separately.
- (xi) Details of Crypto Currency or Virtual Currency

Where the Company has traded or invested in Crypto currency or Virtual Currency during the financial year, the following shall be disclosed:-

- (a) profit or loss on transactions involving Crypto currency or Virtual Currency
- (b) amount of currency held as at the reporting date,
- (c) deposits or advances from any person for the purpose of trading or investing in Crypto Currency/ virtual currency.";

(b) in Division II,

- (i) under the heading "General instructions for preparation of Financial Statements of a company required to comply with Ind AS", in paragraph 5, for the word "Turnover", at both the places where it occurs, the words "Total Income" shall be substituted;
- (ii) in Part I- Balance Sheet,-
 - (A) under the heading "Equity and Liabilities", in sub-heading "Liabilities",-(I) in item "(1) Non-current liabilities", in sub-item "(a) Financial Liabilities", after (i), the following shall be inserted, namely:-

"(ia) Lease liabilities"

(II) in item "(2) Current Liabilities", in sub-item "(a) Financial Liabilities", after (i), the following shall be inserted, namely:-

"(ia) Lease liabilities"

(B) for the heading "Statement of Changes in Equity" and the entries relating thereto, the following shall be substituted, namely:

"STATEMENT OF CHANGES IN EQUITY

Name of the Company..... A. Equity Share Capital

(1) Current reporting period

Balance at the beginning of the current reporting period	Changes in Equity Share Capital due to prior period errors	Restated balance at the beginning of the current reporting period	Changes in equity share capital during the current year	Balance at the end of the current reporting period

(2) Previous reporting period

Balance at the	Changes in Equity	Restated balance at	Changes in equity	Balance at the end of
beginning of the	Share Capital due to	the beginning of the	share capital during	the previous
previous reporting	prior period errors	previous reporting	the previous year	reporting period
period		period		

B. Other Equity (1) Current reporting period

		R	eserves a	nd Surp	olus								
Share application n money pending allotmen	d financial	Capital Reserv	Securitie	Other Reserve s	Retaine d Earning	through	Other	Effective portion of Cash Flow Hedges	Revaluati on Surplus	Exchange differences on translating the financial statements of a foreign operation	Other items of Other Comprehens ive Income (specify nature)	d against	Total

Balance at the beginning of the current reporting period							
Changes in accountin g policy or prior period errors							
Restat ed balanc e at the beginn ing of the current reporti ng period							
Total Compreh ensive Income for the current year							

Dividend s							
Transfer to retained earnings							
Any other change (to be specified)							
Balance at the end of the current reporting period							

(2) Previous reporting period

			R	eserves a	nd Surp	lus							
	snare applicatio n money pending	compoun d	Reserv	Securitie s Premium	Reserve	d Earning s	through Other	Equity Instruments through Other Comprehensi ve Income	Effective portion of Cash Flow Hedges	Revaluati on Surplus	Other items of Other Comprehens ive Income	d	Total
Balance at the													

beginning of the previous reporting period							
Changes in							
accountin							
g policy/pri							
or period							
errors							
Restat							
ed balanc							
e at the							
beginn							
ing of							
the							
previo							
us roporti							
reporti							
ng period							
Total							
Compreh ensive							
ensive							
Income							
for the previous							
year							
year							

Dividend s							
Transfer							
to							
retained							
earnings							
Any							
other							
change							
(to be							1
specified)							
Balance							
at the end							
of the							
previous							
reporting							
reporting period							

Note: Remeasurment of defined benefit plans and fair value changes relating to own credit risk of financial liabilities designated at fair value through profit or loss shall be recognised as a part of retained earnings with separate disclosure of such items alongwith the relevant amounts in the Notes or shall be shown as a separate column under Reserves and Surplus "

(C) in the "Notes", under the heading "General Instructions For Preparation of Balance Sheet",-

(I) In paragraph 6,-

(a) under the heading "A. Non-Current Assets",-

(i) under the sub-heading "I. Property, Plant and Equipment", for item (iii), the following item shall be substituted, namely:-

"(iii) A reconciliation of the gross and net carrying amounts of each class of assets at the beginning and end of the reporting period showing additions, disposals, acquisitions through business combinations, amount of change due to revaluation (if change is 10% or more in the aggregate of the net carrying value of each class of Property, Plant and Equipment) and other adjustments and the related depreciation and impairment losses or reversals shall be disclosed separately.";

(ii) under the sub-heading "IV. Other Intangible assets", for item (ii), the following item shall be substituted, namely:-

"(ii) A reconciliation of the gross and net carrying amounts of each class of assets at the beginning and end of the reporting period showing additions, disposals, acquisitions through business combinations, amount of change due to revaluation (if change is 10% or more in the aggregate of the net carrying value of each class of intangible assets) and other adjustments and the related amortization and impairment losses or reversals shall be disclosed separately. "

(iii) under the sub-heading "VII. Trade Receivables", after item (iii), the following item shall be inserted, namely:-

"(iv) For trade receivables outstanding, following ageing schedule shall be given:

Trade Receivables ageing schedule

(Amount in Rs.)

Particulars	Outstandi	Outstanding for following periods from due date o payment#									
			1-2	2-3	More than	Total					
	6 months	1 year	years	years	3 years						
(i) Undisputed											
Trade receivables -											
considered good											

(ii) Undisputed			
Trade Receivables –			
which have			
significant increase			
in credit risk			
(iii) Undisputed			
Trade Receivables –			
credit impaired			
(iv) Disputed Trade			
Receivables-			
considered good			
(v) Disputed Trade Receivables – which			
have significant			
increase in credit			
risk			
(vi) Disputed Trade			
Receivables – credit			
impaired			

similar information shall be given where no due date of payment is specified in that case disclosure shall be from the date of the transaction. Unbilled dues shall be disclosed separately";

- (iv)Under the sub- heading "VIII. Loans", in sub item (i), sub-item (a) shall be omitted;
- (v) For sub-heading "IX" and the entries relating thereto, the following shall be substituted, namely:-
 - "IX. Other financial assets
 - (i) Security Deposits
 - (ii) Bank deposits with more than 12 months maturity
 - (iii) others(to be specified)";

(b) under the heading "B. Current Assets",-

- (i) in the sub-heading "III. Trade Receivables", after item (iii) and the entries relating thereto, the following shall be inserted, namely:-
 - " (iv) For trade receivables outstanding, following ageing schedule shall be given:

Trade Receivables ageing schedule

(Amount in Rs.)

Particulars	Outstandi	ng for follow	ing peri	ods from	due date of	
		pa	yment#			
	Less than	6 months -	1-2	2-3	More than	Total
	6 months	1 year	years	years	3 years	
(i) Undisputed Trade						
receivables –						
considered good						
(ii) Undisputed Trade						
Receivables – which						
have significant						
increase in credit risk						
(iii) Undisputed Trade						
Receivables – credit						
impaired						
(iv) Disputed Trade						
Receivables-						
considered good						
(v) Disputed Trade						
Receivables – which						
have significant						
increase in credit risk						
(vi) Disputed Trade						
Receivables – credit						
impaired						

similar information shall be given where no due date of payment is specified in that case disclosure shall be from the date of the transaction. Unbilled dues shall be disclosed separately";

(ii) under the sub-heading "V. Loans", in item (i), sub-item (a) shall be omitted;

(iii) after the sub-heading "V. Loans" and the entries relating thereto, the following shall be inserted, namely:-

"VA. Other Financial Assets: This is an all-inclusive heading, which incorporates financial assets that do not fit into any other financial asset categories, such as, Security Deposits."

(c) under the heading "D. Equity", in sub-heading "I. Equity Share Capital", after item (l), the following item shall be inserted, namely:-

Shan	es held by prom	oters at th	% Change during the year***			
S.No	Promoter	No.	of	%of	total	
	name	Shares*	*	shares		
Total						

"(m) A company shall disclose Shareholding of Promoters* as under:

*Promoter here means promoter as defined in the Companies Act, 2013. ** Details shall be given separately for each class of shares

*** percentage change shall be computed with respect to the number at the beginning of the year or if issued during the year for the first time then with respect to the date of issue.";

(d) under the heading "E. Non-Current Liabilities", in sub-heading "I. Borrowings", in item (i), subitem (f) shall be omitted;

(e) under the heading "F. Current Liabilities",-

(i) in sub- heading "I. Borrowings", after item (iv), the following item shall be inserted, namely:-

"(v) Current maturities of Long term borrowings shall be disclosed separately".;

(ii) under the sub- heading "II. Other Financial Liabilities", items (a) and (b) shall be omitted;

(f) after the heading "FA. Trade Payables", and the entries relating thereto, the following shall be inserted, namely:-

"FB. For trade payables due for payment, following ageing schedule shall be given:

Trade Payables aging schedule

(Amount in Rs.)

Particulars	Outstanding f	Outstanding for following periods from due date of payment#								
	Less than 1 year	1-2 years	2-3 years	More than 3 years	Total					
 (i) MSME (ii) Others (iii) Disputed dues – MSME 										

(iv)Disputed	dues	-			
Others					

similar information shall be given where no due date of payment is specified in that case disclosure shall be from the date of the transaction. Unbilled dues shall be disclosed separately";

(g) after heading "J" and the entries relating thereto, the following shall be inserted, namely:-

"JA. Where the company has not used the borrowings from banks and financial institutions for the specific purpose for which it was taken at the balance sheet date, the company shall disclose the details of where they have been used.";

(h) heading K and the entries relating thereto, shall be omitted;

(i) after heading K and the entries relating thereto, the following shall be inserted, namely:-

"L. Additional Regulatory Information

(i) Title deeds of Immovable Properties not held in name of the Company

The company shall provide the details of all the immovable properties (other than properties where the Company is the lessee and the lease agreements are duly executed in favour of the lessee) whose title deeds are not held in the name of the company in following format and where such immovable property is jointly held with others, details are required to be given to the extent of the company's share.

Relevant line item in	Description	Gross	Title deeds	Whether title deed	Property held	Reason for not
the Balance sheet	of item of	carrying	held in the	holder is a promoter,	since which	being held in the
	property	value	name of	director or relative#	date	name of the
				of		company**
				promoter*/director		
				or employee of		
				promoter/director		
PPE	Land	-	_	-	-	**also indicate
-	Building					if in dispute
Investment property	Land					
-	Building					

Non-current asset	Land			
held for sale	Building			
-				
others				

#Relative here means relative as defined in the Companies Act, 2013.

*Promoter here means promoter as defined in the Companies Act, 2013.

- (ii) The Company shall disclose as to whether the fair value of investment property (as measured for disclosure purposes in the financial statements) is based on the valuation by a registered valuer as defined under rule 2 of Companies (Registered Valuers and Valuation) Rules, 2017.
- (iii) Where the Company has revalued its Property, Plant and Equipment (including Right-of-Use Assets), the company shall disclose as to whether the revaluation is based on the valuation by a registered valuer as defined under rule 2 of Companies (Registered Valuers and Valuation) Rules, 2017.
- (iv) Where the company has revalued its intangible assets, the company shall disclose as to whether the revaluation is based on the valuation by a registered valuer as defined under rule 2 of Companies (Registered Valuers and Valuation) Rules, 2017.
- (v) The following disclosures shall be made where Loans or Advances in the nature of loans are granted to promoters, directors, KMPs and the related parties (as defined under Companies Act, 2013), either severally or jointly with any other person, that are:
 (a) repayable on demand; or

(b)without specifying any terms or period of repayment,

Type of	Amount of loan or advance in the	Percentage to the total
Borrower	nature of loan outstanding	Loans and Advances
		in the nature of loans
Promoter		
Directors		
KMPs		
Related Parties		

(vi) Capital-Work-in Progress (CWIP)

(a) For Capital-work-in progress, following ageing schedule shall be given: CWIP aging schedule

(Amount in Rs.)

CWIP	А	Amount in CWIP for a period of						
	Less than	1-2 years	2-3	More	than	3		
	1 year		years	years				
Projects in progress								
Projects temporarily suspended								

*Total shall tally with CWIP amount in the balance sheet.

(b) For capital-work-in progress, whose completion is overdue or has exceeded its cost compared to its original plan, following **CWIP completion schedule** shall be given**:

(Amount in Rs.)

CWIP		To be completed in							
	Less	than1	1-2 years	2-2	3 years	More than 3 years			
	year								
Project 1 Project 2"									
Project 2"									

**Details of projects where activity has been suspended shall be given separately.

(vii) Intangible assets under development:

(a) For Intangible assets under development, following ageing schedule shall be given:

Intangible assets under development aging schedule

(Amount in Rs.)

Intangible assets	Amoun	Amount in CWIP for a period of						
under	Less than 1 year	1-2 years	2-3 years	More than 3				
development				years				
Projects in								
progress								

Projects			
temporarily			
suspended			

* Total shall tally with the amount of Intangible assets under development in the balance sheet.

(b) For Intangible assets under development, whose completion is overdue or has exceeded its cost compared to its original plan, the following **Intangible assets under development completion schedule** shall be given**:

(Amount in Rs.)

Intangible assets		To be completed in							
under development	Less year	than	1	1-2 years	2-3 years	More than 3 years			
Project 1 Project 2									

**Details of projects where activity has been suspended shall be given separately.

(viii) Details of Benami Property held

Where any proceeding has been initiated or pending against the company for holding any benami property under the Benami Transactions (Prohibition) Act, 1988 (45 of 1988) and rules made thereunder, the company shall disclose the following:-

- (a) Details of such property,
- (b) Amount thereof,
- (c) Details of Beneficiaries,
- (d) If property is in the books, then reference to the item in the Balance Sheet,
- (e) If property is not in the books, then the fact shall be stated with reasons,
- (f) Where there are proceedings against the company under this law as an abetter of the transaction or as the transferor then the details shall be provided,
- (g) Nature of proceedings, status of same and company's view on same.
- (ix) where the Company has borrowings from banks or financial institutions on the basis of security of current assets, it shall disclose the following:-
 - (a) whether quarterly returns or statements of current assets filed by the Company with banks or financial institutions are in agreement with the books of accounts;
 - (b) if not, summary of reconciliation and reasons of material discrepancies, if any to be adequately disclosed.

(x) Wilful Defaulter*

Where a company is a declared wilful defaulter by any bank or financial Institution or other lender, following details shall be given:

(a)Date of declaration as willful defaulter,

(b) Details of defaults (amount and nature of defaults)

* wilful defaulter" here means a person or an issuer who or which is categorized as a willful defaulter by any bank or financial institution (as defined under the Companies Act, 2013) or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the Reserve Bank of India.

(xi) Relationship with Struck off Companies

Where the company has any transactions with companies struck off under section 248 of the Companies Act, 2013 or section 560 of Companies Act, 1956, the Company shall disclose the following details, namely:-

Name of struck	Nature of transactions with	Balance	Relationship with
off Company	struck-off Company	outstanding	the Struck off company,
			if any,
			to be disclosed
	Investments in securities		
	Receivables		
	Payables		
	Shares held by stuck off		
	company		
	Other outstanding balances		
	(to be specified)		

(xii) Registration of charges or satisfaction with Registrar of Companies (ROC)

Where any charges or satisfaction yet to be registered with ROC beyond the statutory period, details and reasons thereof shall be disclosed.

(xiii) Compliance with number of layers of companies

Where the company has not complied with the number of layers prescribed under clause (87) of section 2 of the Act read with the Companies (Restriction on number of Layers) Rules, 2017, the name and CIN of the companies beyond the specified layers and the relationship or extent of holding of the company in such downstream companies shall be disclosed.

(xiv) Following Ratios to be disclosed:-

- (a) Current Ratio,
- (b) Debt-Equity Ratio,

- (c) Debt Service Coverage Ratio,
- (d) Return on Equity Ratio,
- (e) Inventory turnover ratio,
- (f) Trade Receivables turnover ratio,
- (g) Trade payables turnover ratio,
- (h) Net capital turnover ratio,
- (i) Net profit ratio,
- (j) Return on Capital employed,
- (k) Return on investment.

The company shall explain the items included in numerator and denominator for computing the above ratios. Further explanation shall be provided for any change in the ratio by more than 25% as compared to the preceding year.

(xv) Compliance with approved Scheme(s) of Arrangements

Where the Scheme of Arrangements has been approved by the Competent Authority in terms of sections 230 to 237 of the Companies Act, 2013, the company shall disclose that the effect of such Scheme of Arrangements have been accounted for in the books of account of the Company 'in accordance with the Scheme' and 'in accordance with accounting standards' and any deviation in this regard shall be explained.

(xvi) Utilisation of Borrowed funds and share premium:

(A) Where company has advanced or loaned or invested funds (either borrowed funds or share premium or any other sources or kind of funds) to any other person(s) or entity(ies), including foreign entities (Intermediaries) with the understanding (whether recorded in writing or otherwise) that the Intermediary shall

(i) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the company (Ultimate Beneficiaries) or

(ii) provide any guarantee, security or the like to or on behalf of the Ultimate Beneficiaries;

the company shall disclose the following:-

- (I) date and amount of fund advanced or loaned or invested in Intermediaries with complete details of each Intermediary.
- (II) date and amount of fund further advanced or loaned or invested by such Intermediaries to other intermediaries or Ultimate Beneficiaries alongwith complete details of the ultimate beneficiaries.
- (III) date and amount of guarantee, security or the like provided to or on behalf of the Ultimate Beneficiaries
- (IV) declaration that relevant provisions of the Foreign Exchange Management Act, 1999
 (42 of 1999) and Companies Act has been complied with for such transactions and

the transactions are not violative of the Prevention of Money-Laundering act, 2002 (15 of 2003).;

(B) Where a company has received any fund from any person(s) or entity(ies), including foreign entities (Funding Party) with the understanding (whether recorded in writing or otherwise) that the company shall

(i) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the Funding Party (Ultimate Beneficiaries) or

(ii) provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries, the company shall disclose the following:-

- (I) date and amount of fund received from Funding parties with complete details of each Funding party.
- (II) date and amount of fund further advanced or loaned or invested other intermediaries or Ultimate Beneficiaries alongwith complete details of the other intermediaries' or ultimate beneficiaries.
- (III) date and amount of guarantee, security or the like provided to or on behalf of the Ultimate Beneficiaries
- (IV) declaration that relevant provisions of the Foreign Exchange Management Act, 1999 (42 of 1999) and Companies Act has been complied with for such transactions and the transactions are not violative of the Prevention of Money-Laundering act, 2002 (15 of 2003).;

(iii) in Part II- Statement of Profit and Loss, under the heading "General Instructions for Preparation of Statement of Profit and Loss",-

- (A) in paragraph 3, in item (b), the word "and" shall be omitted and after item (b), the following shall be inserted, namely:-
- "(ba) Grants or donations received (relevant in case of section 8 companies only); and"
- (B) in paragraph "7. Additional Information", after item (k) and the entries relating thereto, the following items shall be inserted, namely:-

"(l) Undisclosed income

The Company shall give details of any transaction not recorded in the books of accounts that has been surrendered or disclosed as income during the year in the tax assessments under the Income Tax Act, 1961 (such as, search or survey or any other relevant provisions of the Income Tax Act, 1961), unless there is immunity for disclosure under any scheme and shall also state whether the previously unrecorded income and related assets have been properly recorded in the books of account during the year.

(m) Corporate Social Responsibility (CSR)

Where the company covered under section 135 of the Companies Act, the following shall be disclosed with regard to CSR activities:-

- (i) amount required to be spent by the company during the year,
- (ii) amount of expenditure incurred,
- (iii) shortfall at the end of the year,
- (iv) total of previous years shortfall,
- (v) reason for shortfall,
- (vi) nature of CSR activities,
- (vii) details of related party transactions, e.g., contribution to a trust controlled by the company in relation to CSR expenditure as per relevant Accounting Standard,
- (viii)where a provision is made with respect to a liability incurred by entering into a contractual obligation, the movements in the provision during the year shall be shown separately.
- (n) details of Crypto Currency or Virtual Currency

Where the Company has traded or invested in Crypto currency or Virtual Currency during the financial year, the following shall be disclosed:-

- (i) profit or loss on transactions involving Crypto currency or Virtual Currency,
- (ii) amount of currency held as at the reporting date,
- (iii) deposits or advances from any person for the purpose of trading or investing in Crypto Currency or virtual currency."

(c) in Division III,-

(i) in Part I- Balance Sheet,-

(A) for the heading "Statement of Changes in Equity" and the entries relating thereto, the following shall be substituted, namely:

"STATEMENT OF CHANGES IN EQUITY

Name of the Company.....

A. Equity Share Capital

(1) Current reporting period

Balance at the beginning of the current reporting period	Changes in Equity Share Capital due to prior period errors	Restated balance at the beginning of the current reporting period	Changes in equity share capital during the current year	Balance at the end of the current reporting period

(2) Previous reporting period

Balance at the beginning of the previous reporting period	Changes in Equity Share Capital due to prior period errors	Restated balance at the beginning of the previous reporting period	Changes in equity share capital during the previous year	Balance at the end of the previous reporting period

B. Other Equity

(1) Current reporting period

1	Equity	R	eserves a	nd Surp	olus							Monoy	
Share applicatio n money pending allotment	compoun d financial	Reserv	Securitie s Premium	Reserve s	d Earning s	Debt instruments through Other Comprehensi ve Income	Instruments through Other	Cash Flow	Revaluati on Surplus	anterences	of Other Comprehens ive Income (specify nature)	d against	Total

						of a foreign operation		
Balance at the								
beginning								
of the								
current								
reporting								
period								
Changes								
in								
accountin								
g policy/pri								
policy/pri								
or period errors								
Restat		 					 	
ed								
balanc								
e at the								
beginn								
ing of the								
the								
current								
reporti								
ng period								
period		 						
Total								
Compreh								
ensive								
Income for the								
for the								

current year							
Dividend s							
Transfer to retained earnings							
Any other change (to be specified)							
Balance at the end of the current reporting period							

(2) Previous reporting period

	Equity	R	eserves a	nd Surp	olus							Monoy	
Share applicatio n money pending allotment	compoun d financial	Reserv	Securitie s Premium	S	d Earning s	through	through Other	Effective portion of Cash Flow Hedges	Revaluati on Surplus	differences	of Other Comprehens ive Income (specify nature)	d	Total

						of a foreign operation		
Balance at the beginning of the previous reporting period								
Changes in accountin g policy/pri or period errors								
Restat ed balanc e at the beginn ing of the previo us reporti ng period								
Total Compreh ensive Income								

for the							
previous							
year							
D' ' 1 1							
Dividend							
S							
TT C							
Transfer							
to							
retained							
earnings							
Any							
other							
change							
(to be							
specified)							
Balance							
at the end							
of the							
previous							
reporting							
period							l

Note: Remeasurment of defined benefit plans and fair value changes relating to own credit risk of financial liabilities designated at fair value through profit or loss shall be recognised as a part of retained earnings with separate disclosure of such items alongwith the relevant amounts in the Notes or shall be shown as a separate column under Reserves and Surplus "

- (B) in the "Notes", under the heading "General Instructions For Preparation of Balance Sheet",-
- (I) under the heading "(C) Receivables", after item (iii) the following shall be inserted, namely:-"(iv) For trade receivables outstanding, following ageing schedule shall be given:

					(Amount in R	ls.)
Particulars	Outstandi	ng for follow	ing perio	ds from	due date of	
		pa	ayment#			
	Less than	6 months -	1-2	2-3	More than	Total
	6 months	1 year			3 years	10141
	0 monuis	i yeai	years	years	5 years	
(i) Undisputed						
Trade receivables –						
considered good						
(ii) Undisputed						
Trade Receivables –						
which have						
significant increase						
in credit risk						
(iii) Undisputed						
Trade Receivables –						
credit impaired						
(iv) Disputed Trade						
Receivables-						
considered good						
(v) Disputed Trade						
Receivables – which						
have significant						
increase in credit						
risk						
(vi) Disputed Trade						
Receivables – credit						
impaired						

Trade Receivables aging schedule

similar information shall be given where no due date of payment is specified in that case disclosure shall be from the date of the transaction.

Unbilled dues shall be disclosed separately";

(II) under the heading "(H) Property, Plant and Equipment", for item(iii), the following shall be substituted, namely:-

"(iii) A reconciliation of the gross and net carrying amounts of each class of assets at the beginning and end of the reporting period showing additions, disposals, acquisitions through business combinations, amount of change due to revaluation (if change is 10% or more in the aggregate of the net carrying value of each class of Property, Plant and Equipment) and other adjustments and the related depreciation and impairment losses or reversals shall be disclosed separately.";

(III) under the heading "(J) Other Intangible Assets", for item (ii)), the following item shall be substituted, namely:-

"(ii) A reconciliation of the gross and net carrying amounts of each class of assets at the beginning and end of the reporting period showing additions, disposals, acquisitions through business combinations, amount of change due to revaluation (if change is 10% or more in the aggregate of the net carrying value of each class of intangible assets) and other adjustments and the related amortization and impairment losses or reversals shall be disclosed separately."

(IV) after heading (K) and the entries relating thereto, the following shall be inserted, namely:-"(KA) For trade payables due for payment, following ageing schedule shall be given:

Trade Payables aging schedule

(Amount in Rs.)

Particulars	Outstanding f	Outstanding for following periods from due date of payment#						
	Less than 1 year	1-2 years	2-3 years	More than 3 years	Total			
 (i) MSME (ii) Others (iii) Disputed dues – MSME (iv)Disputed dues - Others 								

similar information shall be given where no due date of payment is specified in that case disclosure shall be from the date of the transaction. Unbilled dues shall be disclosed separately";

(V) under the heading "(S) Equity Share Capital", after item (m), the following shall be inserted, namely:-

"(n) A company shall disclose Shareholding of Promoters* as below:

	Shares held by prom	oters at the end of	the year	% Change during the year***
S. No	Promoter name	No. of Shares**	% of total shares**	
Total				

*Promoter here means promoter as defined in the Companies Act, 2013.

** Details shall be given separately for each class of shares

*** percentage change shall be computed with respect to the number at the beginning of the year or if issued during the year for the first time then with respect to the date of issue. "

(VI) after heading "W", the following shall be inserted, namely:-

"(WA) Where the company has not used the borrowings from banks and financial institutions for the specific purpose for which it was taken at the balance sheet date, the company shall disclose the details of where they have been used.;

(WB) Additional Regulatory Information

(i) Title deeds of Immovable Properties not held in name of the Company

The company shall provide the details of all the immovable property (other than properties where the Company is the lessee and the lease agreements are duly executed in favour of the lessee) whose title deeds are not held in the name of the company in following format and where such immovable property is jointly held with others, details are required to be given to the extent of the company's share.

Relevant line item	Description	Gross	Title deeds	Whether title deed	Property held	Reason for
in the Balance	of item of	carrying	held in the	holder is promoter,	since which	not being held
sheet	property	value	name of	director or relative #	date	in the name of
				of promoter/director or		the
				employee of		company**
				promoter/director		
PPE	Land	-	-	-	-	**also
-	Building					indicate if in
						dispute
Investment	Land					
property	Building					
-						
Non-current asset	Land					
held for sale	Building					
-						

others			

#Relative here means relative as defined in the Companies Act, 2013.

*Promoter here means promoter as defined in the Companies Act, 2013. "

- (ii) The company shall disclose as to whether the fair value of investment property (as measured for disclosure purposes in the financial statements) is based on the valuation by a registered valuer as defined under rule 2 of Companies (Registered Valuers and Valuation) Rules, 2017.
- (iii) Where the Company has revalued its **Property, Plant and Equipment** (including Rightof-Use Assets), the company shall disclose as to whether the revaluation is based on valuation by a Registered Valuer as defined under rule 2 of Companies (Registered Valuers and Valuation) Rules, 2017.
- (iv) Where the Company has revalued its Intangible assets, the company shall disclose as to whether the revaluation is based on valuation by a Registered Valuer as defined under rule 2 of Companies (Registered Valuers and Valuation) Rules, 2017.
- (v) Following disclosures shall be made where loans or advances in the nature of loans are granted to promoters, directors, KMPs and the related parties (as defined under the Companies Act, 2013), either severally or jointly with any other person that are:
 - (a) repayable on demand or
 - (b) without specifying any terms or period of repayment

Type of Borrower	Amount of loan or advance in the nature of loan outstanding	Percentage to the total Loans and Advances
		in the nature of loans
Promoter		
Directors		
KMPs		
Related parties		

(vi) Capital-Work-in Progress (CWIP)

(a) For Capital-work-in progress, following ageing schedule shall be given:

CWIP aging schedule

(Amount in Rs.)

CWIP	Amount in CWIP for a period of					Total*	
	Less than	1-2 years	2-3	More	than	3	
	1 year		years	years			
Projects in progress							

Projects temporarily suspended			
--------------------------------	--	--	--

*Total shall tally with CWIP amount in the balance sheet.

(b) For capital-work-in progress, whose completion is overdue or has exceeded its cost compared to its original plan, following **CWIP completion schedule** shall be given**:

			(Amount in	/			
CWIP	To be completed in						
	Less year	than1	1-2 years	2-3 years	More years	than	3
Project 1 Project 2"							

**Details of projects where activity has been suspended shall be given separately.

(vii) Intangible assets under development:

(a) For Intangible assets under development, following ageing schedule shall be given:

Intangible assets under development aging schedule

(Amount in Rs.)

Intangible assets	Amoun	Total*			
under development	Less than 1 year	1-2 years	2-3 years	More than 3 years	
Projects in progress					
Projects temporarily suspended					

* Total shall tally with the amount of Intangible assets under development in the balance sheet.

(b) For Intangible assets under development, whose completion is overdue or has exceeded its cost compared to its original plan, following **Intangible assets under development completion schedule** shall be given**:

(Amount in Rs.)

Intangible	To be completed in				
assets under development		1-2 years	2-3 years	More than 3 years	
Project 1 Project 2					

**Details of projects where activity has been suspended shall be given separately.

(viii) Details of Benami Property held

Where any proceedings have been initiated or pending against the company for holding any benami property under the Benami Transactions (Prohibition) Act, 1988 (45 of 1988) and rules made thereunder, the company shall disclose the following:-

- (a) Details of such property,
- (b) Amount thereof,
- (c) Details of Beneficiaries,
- (d) If property is in the books, then reference to the item in the Balance Sheet,
- (e) If property is not in the books, then the fact shall be stated with reasons,
- (f) Where there are proceedings against the company under this law as an abetter of the transaction or as the transferor then the details shall be provided.
- (g) Nature of proceedings, status of same and company's view on same.
- (ix) Where the Company has borrowings from banks or financial institutions on the basis of security of current assets, it shall disclose the following:-
 - (a) whether quarterly returns or statements of current assets filed by the Company with banks or financial institutions are in agreement with the books of accounts,
 - (b) if not, summary of reconciliation and reasons of material discrepancies if any to be adequately disclosed.

(x) Wilful Defaulter*

Where a company is a declared wilful defaulter by any bank or financial Institution or other lender, following details shall be given, namely:-

(a)date of declaration as wilful defaulter,

(b) details of defaults (amount and nature of defaults).

*wilful defaulter" here means a person or an issuer who or which is categorized as a wilful defaulter by any bank or financial institution (as defined under the Companies Act, 2013) or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the Reserve Bank of India.

(xi) Relationship with Struck off Companies

Where the company has any transactions with the companies struck off under section 248 of Companies Act, 2013 or section 560 of Companies Act, 1956, the Company shall disclose the following details, namely:-

Name of	Nature of transactions	Balance	Relationship with
struck off	with struck-off Company	outstanding	the Struck off company, if any,
Company			to be disclosed
	Investments in securities		
	Receivables		
	Payables		
	Shares held by stuck off		
	company		
	Other outstanding		
	balances (to be specified)		

(xii) Registration of charges or satisfaction with Registrar of Companies (ROC)

Where any charges or satisfaction yet to be registered with ROC beyond the statutory period, details and reasons thereof shall be disclosed.

(xiii) Compliance with number of layers of companies

Where the company has not complied with the number of layers prescribed under clause (87) of section 2 of the Act read with Companies (Restriction on number of Layers) Rules, 2017, the name and CIN of the companies beyond the specified layers and the relationship/extent of holding of the company in such downstream companies shall be disclosed.

(xiv) Following Ratios shall be disclosed.

- (a) Capital to risk-weighted assets ratio (CRAR)
- (b) Tier I CRAR
- (c) Tier II CRAR
- (d) Liquidity Coverage Ratio

(xv) Compliance with approved Scheme(s) of Arrangements

Where any Scheme of Arrangements has been approved by the Competent Authority in terms of sections 230 to 237 of the Companies Act, 2013, the Company shall disclose that the effect of such Scheme of Arrangements have been accounted for in the books of account of the Company 'in accordance with the Scheme' and 'in accordance with accounting standards'. Any deviation in this regard shall be explained.

(xvi) Utilisation of Borrowed funds and share premium:

(A) Where company has advanced or loaned or invested funds (either borrowed funds or share premium or any other sources or kind of funds) to any other person(s) or entity(ies), including

foreign entities (Intermediaries) with the understanding (whether recorded in writing or otherwise) that the Intermediary shall

(i) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the company (Ultimate Beneficiaries) or

(ii) provide any guarantee, security or the like to or on behalf of the Ultimate Beneficiaries;

the company shall disclose the following:-

- (I) date and amount of fund advanced or loaned or invested in Intermediaries with complete details of each Intermediary.
- (II) date and amount of fund further advanced or loaned or invested by such Intermediaries to other intermediaries or Ultimate Beneficiaries alongwith complete details of the ultimate beneficiaries.
- (III) date and amount of guarantee, security or the like provided to or on behalf of the Ultimate Beneficiaries
- (IV) declaration that relevant provisions of the Foreign Exchange Management Act, 1999 (42 of 1999) and Companies Act has been complied with for such transactions and the transactions are not violative of the Prevention of Money-Laundering act, 2002 (15 of 2003).;

(B) Where a company has received any fund from any person(s) or entity(ies), including foreign entities (Funding Party) with the understanding (whether recorded in writing or otherwise) that the company shall

(i) directly or indirectly lend or invest in other persons or entities identified in any manner whatsoever by or on behalf of the Funding Party (Ultimate Beneficiaries) or

(ii) provide any guarantee, security or the like on behalf of the Ultimate Beneficiaries, the company shall disclose the following:-

- (I) date and amount of fund received from Funding parties with complete details of each Funding party.
- (II) date and amount of fund further advanced or loaned or invested other intermediaries or Ultimate Beneficiaries alongwith complete details of the other intermediaries' or ultimate beneficiaries.
- (III) date and amount of guarantee, security or the like provided to or on behalf of the Ultimate Beneficiaries
- (IV) declaration that relevant provisions of the Foreign Exchange Management Act, 1999 (42 of 1999) and Companies Act has been complied with for such transactions and the transactions are not violative of the Prevention of Money-Laundering act, 2002 (15 of 2003).;

(ii) in Part II- Statement of Profit and Loss, under the heading "General Instructions for Preparation of Statement of Profit and Loss", in paragraph "11. Additional Information", after item "iv.", and the entries relating thereto, the following items shall be inserted, namely:-

"v. undisclosed income

The Company shall give details of any transactions not recorded in the books of accounts that has been surrendered or disclosed as income during the year in the tax assessments under the Income Tax Act, 1961 (such as, search or survey or any other relevant provisions of the Income Tax Act, 1961), unless there is immunity for disclosure under any scheme. Also, state whether the previously unrecorded income and related assets have been properly recorded in the books of account during the year.

vi. Corporate Social Responsibility (CSR)

Where the company (NBFC) covered under section 135 of the Companies Act, the following shall be disclosed with regard to CSR activities:-

- (a) amount required to be spent by the company during the year,
- (b) amount of expenditure incurred,
- (c) shortfall at the end of the year,
- (d) total of previous years shortfall,
- (e) reason for shortfall,
- (f) nature of CSR activities.
- (g) details of related party transactions, e.g., contribution to a trust controlled by the company in relation to CSR expenditure as per relevant Accounting Standard,
- (h) where a provision is made with respect to a liability incurred by entering into a contractual obligation, the movements in the provision during the year shall be shown separately.

vii. details of Crypto Currency or Virtual Currency

Where the Company has traded or invested in Crypto currency or Virtual Currency during the financial year, the following shall be disclosed:-

- (a) profit or loss on transactions involving Crypto currency or Virtual Currency,
- (b) amount of currency held as at the reporting date,
- (c) deposits or advances from any person for the purpose of trading or investing in Crypto Currency or virtual currency."

[F.No. 17/62/2015-CL-V Vol-I] K. V. R. Murty

Joint Secretary to the Govt. of India

Note: Schedule III of the Companies Act, 2013 came into force with effect from the 1st April, 2014 vide Notification S.O.902 (E), dated 26th March 2014 and subsequently amended vide Notification G.S.R. 679(E), dated 4th September 2015, vide Notification G.S.R. 404(E), dated 6th April 2016 and vide Notification G.S.R. 1022 (E), dated 11th October, 2018.